ACT No. VIII of 1870.

Passed by the Governor General of India in Council. (Received the assent of the Governor General on the 18th March 1870).

An Act for the prevention of the murder of Female Infants.

WHEREAS the murder of female infants is believed Preamble. to be commonly committed in certain parts of British India; and whereas it is necessary to make better provision for the prevention of the said offence; It is hereby enacted as follows:-

If it shall appear to the Local Government Power to that the said offence is commonly committed in any district, or by any class, or family, or persons residing therein, the Local Government may, with the previous cular districts. sanction of the Governor General of India in Council, declare, by notification published in the official Gazette, and in such other manner as the Local Government shall direct, that measures for the prevention of such offence shall be taken under this Act, in such district, or in respect of such class, or family, or persons.

The notification shall define the limits of such district, or shall specify the class, or family, or persons to whom such notification is to be deemed to apply.

2. When such notification shall have been pub. Power to lished as aforesaid, it shall be lawful for the Local make rules. Government, subject to the provisions of section three, from time to time to make rules consistent with this Act, for all or any of the following purposes:—

(1.)—For making and maintaining registers of births, marriages, and deaths occurring in such district, or in or among the class, family, or persons to whom such notification has been made applicable; and for

making,

making, from time to time, a census of such persons, or of any other persons residing within such district:

- (2.)—For the entertainment of any police force in excess of the ordinary fixed establishment of police, or for the entertainment of any officers or servants, for the purpose of preventing or detecting the murder of female infants in such district, or in or among such class, family, or persons, or for carrying out any of the provisions of this Act:
- (3.)—For prescribing how and by whom information shall be given to the proper officers of all births, marriages, and deaths occurring or about to occur in such district, or in or among such class, family, or persons:
- (4.)—For the regulation and limitation of expenses incurred by any person to whom such notification applies on account of the celebration of marriage or of any ceremony or custom connected therewith:
- (5.)—For regulating the manner in which all or any of the expenses incurred in carrying into effect rules made under this section shall be recovered from all or any of the inhabitants of such district, or from the persons to whom such notification is applicable:
- (6.)—For defining the duties of any officer or servant appointed to carry out any rule made under this section.

Confirmation and publication of rules.

3. No rule or alteration made under section two shall take effect until it shall have been confirmed by the Governor General of India in Council and published in the *Gazette of India* and also in the local Gazette.

Copies of every such rule shall be affixed in such places, and shall be distributed in such manner, as the Local Government may direct.

4. Whoever

4. Whoever disobeys any such rule shall, on Punishment conviction before any officer exercising the powers of for breach of a Magistrate, be punished with imprisonment for a rules. term which may extend to six months, or with fine which may extend to one thousand rupees, or with

5. Nothing in this Act, or in any rule made and Saving of published as aforesaid, shall prevent any person from under other being prosecuted and punished under any other law laws. for any offence punishable under this Act: Provided that no person shall be punished twice for the same offence.

6. If it appears to the Magistrate of the District Power to that any person to whom the notification mentioned place neglected children in section one applies, neglects to make proper provi- under supersion for the maintenance of any female child for whose maintenance he is legally responsible, and that the life or health of such child is thereby endangered, such Magistrate may, in his discretion, place the child under such supervision as he may think proper, and shall, if necessary, remove the child from the custody of such person.

The Magistrate of the District may order him to make a monthly allowance for the maintenance of the child at such monthly rate not exceeding fifty rupees as to such Magistrate shall seem reasonable, and if such person wilfully neglects to comply with such order, such Magistrate may, for every breach of the order, by warrant direct the amount due to be levied in manner provided by section sixty-one of the Code of Criminal Procedure.

Nothing in this section shall affect the powers of Magistrates under section three hundred and sixteen of the same Code.

This Act shall, in the first instance, extend Extent of only to the North-Western Provinces, to the Panjáb, Act. and to Oudh; but the Governor General of India in Council may by order extend it to any part of the territories (other than Oudh) under the immediate administration of the Government of India; and the Governor of Madras in Council, the Governor of

Bombay

Bombay in Council, and the Lieutenant Governor of Bengal, may severally by order extend it to any part of the territories under their respective governments.

Every order under this section made by the Governor General of India in Council shall be published in the *Gazette of India*. Every other order made under this section shall be published in the local official Gazette.